

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Application No.189 of 2016 (SZ)**

Appellant(s)

Respondent(s)

Mr.Babu @ Appun  
Vellore District

- Vs. 1. The Chief Secretary to Government of Tamil Nadu, Chennai  
2. The District Collector, Vellore,  
3. The Asst. Director, Tamil Nadu Pollution Control Board, Vellore  
4. The Commissioner, Vellore Municipality  
5. The Secretary to Government of Tamil Nadu, Dept. Of Municipal Admn. & Water Supply, Chennai  
6. The President  
Sathupperi Village Panchayat

Legal Practitioners for Applicant(s)

Legal Practitioners for Respondents

M/s.R.Bharanitharan  
P.K.Harinath Babu & N.K.Ponraj

Mr.Abdul Saleem for R1 & R5  
Mr.M.K.Subramanian for R2  
Mrs.Rita Chandrasekar for R3  
M/s.P.Shanthi for R4  
M/s.Royan Law Associates  
Mr.K.V.Sanjeew Kumar for R6

Note of the Registry	Orders of the Tribunal
Item No.4	Date: 10 <sup>th</sup> July, 2017  The Vellore Corporation has filed Compliance Report which is taken on record.  <p style="text-align: right;">....., JM (Justice Dr.P.Jyothimani)</p>  <p style="text-align: right;">.....EM (Shri P.S. Rao)</p>